

(a) whether the National Commission for Women had prepared and submitted to Government a draft law to provide social security to domestic workers who are exploited seriously;

(b) if so, the time-frame within which such law would be enacted, in view of the increasing violence against domestic workers in the country; and

(c) the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No, Madam.

(b) and (c) Do not arise.

Schemes for development of women and children

2563. SHRI SABIR ALI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of programmes and schemes of the Ministry for the development of women and children; and

(b) the details of 100 days programme of the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The programmes and schemes of the Ministry for the development of women and children are given in the Annual Report which are available in the Library of Rajya Sabha and also in the Ministry's Website www.wcd.nic.in

(b) The following items indicated in the President's Address to the Joint Session of Parliament have been identified for implementation in a time bound manner by this Ministry:

(i) Revamp nutrition delivery with oversight by panchayats and provision of hot cooked meals.

(ii) A National Mission on Empowerment of Women for Implementation of women centric programmes in a mission mode.

(iii) Suitably institutionalised quarterly reporting on Flagship programmes as "Bharat Nirman Quarterly Reports" where Ministers would publicly report on progress through the media.

This Ministry has one flagship programme called Integrated Child Development Services (ICDS) Scheme, but it was not included in BHARAT Nirman campaign. However, the Ministry will be doing quarterly reporting through Media in consultation with the Ministry of Information and Broadcasting.

Working women's hostels in M.P.

†2564. SHRIMATI MAYA SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.

- (a) in which cities Madhya Pradesh the working women's hostels are set up;
- (b) whether there is any provision for making working women's hostels in that State during the next fiscal year, if so, at which places and the amount of allocation made therefor; and
- (c) whether there are any working women's hostels in Gwalior and Ujjain and if so, the number of rooms therein and if not, by when these would be set up?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The list of completed hostels State-wise and location-wise is available on the Ministry's website <http://www.wcd.nic.in>.

(b) Under the scheme no State wise allocation has been envisaged. Sanction of the project depends on the receipt of viable proposal recommended by the State Government.

(c) There are 3 hostels in Gwalior and 1 in Ujjain to accommodate 228 and 100 women respectively.

Domestic violence and child marriage

2565.DR. GYAN PRAKASH PILANIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of findings of the latest NFHS-III survey, regarding domestic violence and child marriage in the country, State-wise;
- (b) Government's reaction thereto;
- (c) what remedial follow-up action has been taken;
- (d) how alarming is the above scenario, State-wise; and
- (e) whether Government agrees with the findings that marriage of minor girls and domestic violence are rampant?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (d) Detailed findings of NFHS-III are posted on the website of the Ministry of Health & Family Welfare viz. www.mohfw.nic.in.

(b), (c) and (e) The Government is aware of prevalence of Domestic Violence and Child Marriage in the country. In order to protect the rights of women who are victims of violence of any kind occurring within the family and for matters connected therewith, a legislation "The Protection of Women from Domestic Violence Act 2005" (No. 43 of 2005) was enacted and brought into force *w.e.f.* 26th October, 2006.